

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.75/MP/2023**

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

**Petition No.137/MP/2023**

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recovery of energy charges for the power procured in the month of December, 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (ILFS)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, CEPL & ILFS  
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & ILFS  
Shri Harshit Singh, Advocate, CEPL & ILFS  
Ms. Lavanya Panwar, Advocate, CEPL & ILFS  
Shri Chetan Garg, Advocate, CEPL & ILFS  
Shri Syed Fazl, Advocate, CEPL & ILFS  
Ms. Ankita Bafna, Advocate, CEPL & ILFS  
Shri Gyanendra Singh, Advocate, ILFS  
Shri Pawan Singh, Advocate, ILFS  
Shri Jay Lal, Advocate, ILFS  
Shri Ramesh Kumar, Advocate, CEPL  
Shri Rohit Raj, Advocate, CEPL

Shri Shailendra Singh, Advocate, CEPL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

Since the order in these matters (which was reserved on 20.3.2024) could not be issued prior to Members of this Commission, who formed part of Coram, demitting office, the matters have been re-listed for the hearing.

2. Learned counsel for the Petitioners and the Respondent, TANGEDCO, submitted that the parties have already made detailed submissions in these matters and have also filed their respective written submissions. Learned counsel for both sides, accordingly, requested the Commission to consider them and reserve these matters for order.
3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the parties to file their brief note of submissions, if any, within a week with a copy to the other side.
4. Subject to the above, the matters were reserved for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**